

**CHANDIGARH ADMINISTRATION
CHIEF ADMINISTRATOR'S OFFICE
ORDER**



In partial modification of the order issued vide No.23/3/41-UTFI(3)-2006/5468-70, dated 05.09.2006 and further amended vide No.23/3/41-UTFI(3)-2006/398-399, dated 19.01.2007 regarding allowing paying guest accommodation in residential areas of Union Territory, Chandigarh, the Chief Administrator, Union Territory, Chandigarh in exercise of the powers conferred under proviso to sub-rule(i) of Rule 9 of the Chandigarh Estate Rules, 2007 as amended from time to time, is pleased to amend clause 5 and add new clauses after clause 12 of the aforesaid order dated 05.09.2006:

AMENDMENTS

Amended

- Clause (5) The paying guest accommodations shall be permitted only in those residential properties, which are sanctioned as per building byelaws and wherein no unauthorized construction has taken place. Conditional registration will be done pending completion/occupancy certificates, which is required to be taken within 6 months from the date of registration of the paying guest.
- Clause (13) No Objection Certificate from the Chief Fire Officer, Union Territory, Chandigarh is mandatory.
- Clause (14) The owner shall renew the paying guest license annually.
- Clause (15) Enforcement squad shall check the paying guest accommodations on regular intervals.
- Clause (16) The owner will give self-declaration that he/she will follow all the guidelines/rules of the govt. and in case of any violation, he/she will be responsible for all consequences thereof.

Ajoy Kumar Sinha, IAS
Chief Administrator,
U.T., Chandigarh.

Endst. No. 23/3/41-UTFI(3)-2020/ 4290

Dated 11/3/2020

A copy is forwarded to the Nodal Officer with the request to upload the order on the e-gazette portal of Chandigarh Administration.


Additional Secretary Estate
Chandigarh Administration

Endst. No. 23/3/41-UTFI(3)-2020/ 4291

Dated 11/3/2020

A copy is forwarded for information and necessary action to the:-

1. Secretary, Local Government, Chandigarh Administration.
2. Chairman, Chandigarh Housing Board, Chandigarh.
3. Commissioner, Municipal Corporation, Chandigarh.
4. Estate Officer, Union Territory, Chandigarh.
5. Chief Architect, Union Territory, Chandigarh.
6. Chief Engineer, Union Territory, Chandigarh.
7. Chief Engineer, Municipal Corporation, Chandigarh.
8. Land Acquisition Officer, Municipal Corporation, Chandigarh.
9. Director, Information Technology, Union Territory, Chandigarh.

10. S.D.O. (B), Estate Officer, Union Territory, Chandigarh.
11. S.D.O(Enf), Estate Office, Union Territory, Chandigarh.
12. Director Public Relations, Union Territory, Chandigarh.
13. State Informatic Officer, NIC, UT, Chandigarh.


Additional Secretary Estate
Chandigarh Administration

Endst. No. 23/3/41-UTFI(3)-2020/ 4292

Dated 11/3/2020

A copy is forwarded to the following:-

1. PA/Finance Secretary-cum-Chief Administrator, Union Territory, Chandigarh.
2. PA/Additional Secretary Estates, Chandigarh Administration.

for kind information of the officers.


Additional Secretary Estate
Chandigarh Administration